IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, DELHI

U.A.Ne.1166/88

Date of decision: 21/2/92

Shri O.P.Kathuria

... Applicant

Versus

The Directar-General, I.C.A.R., & Others.

...Respondents

CORAM:

THE HON'BLE MR. JUSTICE RAM PAL SINGH, VICE-CHAIRMAN. THE HON'BLE MR. I.P. GUPTA, MEMBER(A).

Counsel:

Shri M.M.Sudan

... Csunsel for the applicant.

Shri N.C.Sikri with Shri V.K.Rae

...Counsel for the respondents.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
 JUDGMENT

(HON'BLE MR. I.P.GUPTA, MEMBER(A)):

In this application, filed under Section 19
of the Administrative Tribunals Act, 1985, the applicant
is to Scientist and head, Division of Sample Survey
methodology and analysis of survey data in the Indian
Agricultural Research Institute(IASRI) which is an
institute of I.C.A.R., a registered society and all

lip

the service regulations applicable to Gevernment employees mutatis mutandis apply to staff, employees and afficers of ICAR. The Minister of Agriculture is the President of the ICAR and the Director-General is the administrative head.

- An advertisement dated 6-7-85 was issued 2. by Agricultural Scientist Recruitment Board (ASRB) for a post of Joint Director. Amongsts the essential qualifications, a qualification was Dectorate in Aggicultural Statistics. Interviews were held an 19-9-86 pursuant to the above advertisement. applicant alleges that he was selected by the Beard. Seven persons had applied and faur persons were called. for the interview. One Dr. S.K.Raheja (respendent no.4) had also appeared at the interview on 19.9.86 alang with the applicant. Dr. Raheja submitted a representation dated 3-10-86 mainly on the ground that seniority in the selection for Jaint Director should not be ignored. He also stated that he had warked as head of unit and handled administrative work and responsibilities whereas the applicant had only 3 years' experience as head of division.
- The applicant sent a representation dated
 18-6-87 requesting for upholding of selection

Cantd...3/-

cansaquent upon interview of 19-9-86. The selection results were, hawever, not published. On 27-2-88, the applicant represented against cancellation of the selection and an 15-4-88, he requested for a review of his case. Meanwhile, the past was re-advertised on 18-7-87 and the essential qualification prescribed was Dectarate in Agricultural Statistics/Statistics. The applicant represented on 2-5-88 to withhold interviews as a result of re-advertisement. Another undated communication from the applicant mentioned that in the absence of any reply, he had perferce to attend the interview. The interview was held on 24-5-88 and respondent no.4 (Or. Raheja) was selected.

- The relief sought by the applicant is for issue of directions to quash re-advertisement of the post of Jaint Director vide advertisement dated 18-7-87 and the selection proceedings held on 24-5-88 and for appointment of the applicant as per his selection by the Board held on 19-9-86.
- 5. The learned counsel for the applicant centended that:
- (i) The selection held on 19-9-86 was perfectly valid and should be acted upon.
- (ii) The graund an which the selection was not given

Cantd...2/-

effect to was extraneous, namely, that essential qualification of Ph.D.in Statistics was not mentioned in the advertisement and no prejudice was caused thereby to any of the applicants since even Dr. Raheja (Respondent no.4) who had Dictorate in Statistics was interviewed.

- (iii) Mala fides have been alleged against Director (Persennel) and the Mamber, Agricultural Scientist Recruitment Board (Respondent no.5).
- (iv) Seniority was not the criteria since it was a selection post.
- (v) The Chairman, namely, the Minister was misled by his P.A.
- that there was a mistake in the first advertisement of 6-7-85, in that, the essential qualification was mentioned as Doctorate in Agricultural Statistics. The qualification should have been Doctorate in Agricultural Statistics. The Statistics/Statistics and on 26-8-85, the Secretary, ICAR, was advised to modify the advertisement. The advertisement, however, remained unmodified by mistake and interviews were held on 19-9-86. The modification was advised well before the helding of the interviews but was not acted upon. A bena fide error can always

Cantd...5/-

Les

be corrected. (1987(4) SLR 675 : M. Rajamanickem vs. Gavt. of India). The learned counsel further centended that prescribing of qualification is the prerogative of the management/employer. (AIR 1988 SC p. 1348). Further where it has been detected that there was some defect/ mistake in respect of qualification, even if a person has been selected, the Government is competent not to give appointment and such action of the Gavernment cannet be challenged. (1990 (2) LLJ 153). Still further. mere qualifying in the selection test does not confer any legal right for appointment. The learned counsel for the respondents further around that when mala fides were attributed to, they should be proved. Director (Personnel) (respondent no.3) was not the final authority. He had expressed his opinion on the file but the final orders were passed by the Minister himself by a speaking minute. The Minister had passed the order after due application of mind.

7. The learned counsel for the respondents further argued that respondent no.4 had appeared in interview an 19-9-86 but he was primarily not selected because of the pertinent aspect that the qualification mentioned in the first advertisement was Doctorate of Agricultural

Les

Statistics and not Doctorate in Statistics. Therefore, the applicant was preferred. The mistake was rectified by due application of mind by the I.C.A.R. at the top level and a second advertisement issued, whereafter selections were made withindue process of law. The applicant had participated in the second selection process.

In the canspectus of the afaresaid facts

and issues in this case, we find that the mala fides

against the respondent na.3 and 5 have not been

established. Respondent na.3 had anly put up a note

and the final orders, as were seen by us, were passed

by the Minister himself who recorded a minute in a

full paragraph. It was a speaking order. As regards

mala fides against respondent na.5, who was the Chairman

of the second Selection Board, it would be enough just to

say that he had bias in a second ent na.5 and

he had not conducted any interview. The selection process

pursuant to first advertisement had not been completed

and no select list had been approved. Even if the

applicant had qualified in the selection test, any legal

lup

22

right for appointment did not ensum. The assential qualification as Dectorate in Agricultural Statistics/
Statistics was advised on 26-8-85, i.e., well before the interview of 19-9-86¢ but the advertisement dated 6-7-85 remained uncorrected, by mistake. As mentioned earlier, a bana fide error can always be corrected.

In the above view of the matter, the application is dismissed, with no order as to costs.

J. P. GUPTA) 21/2/92-

(RAM PAL SINGH) VICE-CHAIRMAN(J)

/PKK/